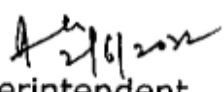
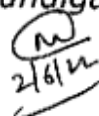


with order dated 19.12.2018 of Hon'ble Computer Committee which was duly seen by Hon'ble the Chief Justice on 21.12.2018, you are requested to upload the enclosed publication notice on the Website of this Hon'ble High Court.


Superintendent
For Registrar (Judicial)
Punjab and Haryana High Court,
Chandigarh.


2/6/22

Enclosed :

Publication Notice in **CM-22357-CII of 2019 in FAO No. 4646 of 2010** for 08.07.2022(Tentative), Incompliance of order dated 20.05.2022 passed by Hon'ble Mr. Justice B.S. Walia.

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

CM 22357-CII-2019 IN FAO No. 4646 of 2010

National Insurance Company Ltd.

..... Appellants

V/s

Rajesh and others

..... Respondents

Notice to:

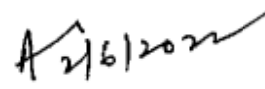
Respondents:

1. Rajesh son of Ram Lal.
2. Radha wife of Rajesh.
3. Neelam minor daughter.
4. Pooja minor daughter.
5. Rahul minor son.
6. Krishna minor daughter.

Minor daughters and sons of Rajesh son of Ram Lal, through their mother and natural guardian Radha wife of Rajesh.
All residents of Street No. 2, Billanwali Chapri Khanna, Tehsil Khanna, District Ludhiana.

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **08.07.2022(Tentative)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 1st day of June, 2022.


Superintendent (Judl.),
For Registrar (Judicial)


2/6/22